

**Circular No. 77/98-Customs**  
**dated 22/10/1998**

**F.No. 450/145/97 - Cus. IV**

**Government of India**

**Ministry of Finance**

**(Department of Revenue)**

**Central Board of Excise & Customs, New Delhi**

**Subject :** Disposal of Unclaimed / Uncleared Cargo.

I am directed to refer to Circular No. 50/97, dt. 17.10.97 regarding disposal of Unclaimed/ Uncleared Cargo by the Custodians. It was decided that the procedure contained in the said Circular would be applicable to Central Government undertakings listed therein. In view of requests from State Government like Mysore Silk International, Kerala State Industrial Enterprises etc. and direction of the EPB, it has been decided to extend the Scheme to Wholly owned undertakings, both of Central Government and State Government.

Sd/-

(Ranjana Jha)

Under Secretary to the Government of India

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